

12.05 hrs.

RE: CALLING ATTENTION

(Procedure)

PROF. MADHU DANDAVATE (Rajapur): I would like to say something about the procedure on Calling Attention.

MR. SPEAKER: He cannot write to me.

PROF. MADHU DANDAVATE: I have already written to you.

MR. SPEAKER: If you send any suggestion, I will look into it.

PROF. MADHU DANDAVATE: When I raised the Calling Attention yesterday on the import of foodgrains from USA, I made the point that it has been given extensive coverage in the press and the AIR bulletin also referred to it. The Minister of Agriculture contradicted me and said that none from the Government leaked out the decisions of the Cabinet. I know from authoritative sources that on the 25th at Krishi Bhavan all the press representatives were briefed about it. Such things should never happen when a Calling Attention motion is tabled.

MR. SPEAKER: He can write to me in the matter.

12.07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED REPRESSIVE MEASURES BY THE ALIGARH MUSLIM UNIVERSITY AUTHORITIES

SHRI PILOO MODY (Godhra): Sir, I call the attention of the Minister of Education and Social Welfare to the following matter of urgent public importance and request that he may make a statement thereon:

The reported repressive measures adopted by the Aligarh Muslim University authorities at the behest of the Central Government against the students of the University.

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): The House would recall that I had made a statement on April, 16, 1973 regarding the circumstances leading to the closure of the Aligarh Muslim University by the Vice-Chancellor on April 5, 1973. The Executive Council of the University, at its meeting held on April 7, 1973 decided that the students and members of the staff who created trouble in the Campus be identified and disciplinary action taken against them.

The Discipline Committee of the University at its meeting held on April 22, 1973, after considering the reports of the Provests and the Proctor, decided to issue show-cause notices to the delinquent students. The Committee again met on May 3, 1973 and considered the cases of 27 students involved in the incidents and found 21 of them guilty of various charges. The Committee further decided that fresh show-cause notices should be served on 5 students; and proceedings against one of the students be dropped. Of the 21 students found guilty, names of 12 were removed from rolls of the University with immediate effect. Five of these were not to be admitted to the University or its maintained institutions in future, two were not to be admitted till the beginning of the session 1975-76 and 5 were not to be admitted till the beginning of the session 1974-75; the remaining 9 students were issued warnings. Of the 5 students to whom fresh show-cause notices were issued, 3 were found guilty of various charges and their names were removed from the rolls of the University and they were not to be admitted till the beginning